



भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India

Completion of Recovery Certificate No. 8101 of 2024 against Rajiv Verma in the matter of dealing in Illiquid Stock Options at BSE.

Recovery Certificate No. 8101 of 2024 dated September 30, 2024 was drawn against Rajiv Verma [Defaulter] PAN: ADIPV7096C for sum of Rs. 5,66,000/- (Five Lakh Sixty-Six Thousand Only) along with further interest, all costs, charges and expenses incurred in respect of all the proceedings taken for recovery of the said sum, for non-payment of penalty imposed by AO vide Order No. Order/BS/RG/2023-24/29117 dated September 01, 2023 in the matter of dealings in Illiquid Stock Options at BSE.

In view of the recovery of the amount of **Rs. 6,46,000/- (Six Lakh Forty-Six Thousands only)** due under the certificate, the said certificate is hereby completed in exercise of powers under sub-section (1) of Section 28A of the Securities and Exchange Board of India Act, 1992 read with Section 224 and section 225 and Rule 12 of the Second Schedule to the Income Tax Act, 1961.

— Signed

Rajan Kumar

January 29, 2026

Deputy General Manager & Recovery Officer



New Delhi

राजन कुमार/Rajan Kumar
वस्तुती अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India
उत्तरी प्रादेशिक कार्यालय / Northern Regional Office
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